

**PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF M/S SHRIRASM SEPL COMPOSITES PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                               |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Shriram SEPL Composites Private Limited                                                                                                                                       |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 13.12.2007                                                                                                                                                                    |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Chennai, under the Companies Act, 1956.                                                                                                               |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U25200TN2007PTC065726                                                                                                                                                         |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | 31-A/12, SIDCO Industrial Estates, North Phase, Ambattur, Chennai-600 098                                                                                                     |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 23.12.2020                                                                                                                                                                    |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 21.06.2021                                                                                                                                                                    |
| 8.                   | Name and registration number of the insolvency professional acting as Interim Resolution Professional.                                | Name: PERUMAL ULAGANATHAN.<br>IBBI/IPA-001/IP-P00970/2017-2018/11600                                                                                                          |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the                                                     | Address:- 144, Alex Street, Panneer Nagar, Mogappair, Chennai-600037.<br>Email id.<br><a href="mailto:apunathan@yahoo.co.in">apunathan@yahoo.co.in</a>                        |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: - 144, Alex Street, Panneer Nagar, Mogappair, Chennai-600037.<br>Email id.<br><a href="mailto:ulaganathanperumal1934@gmail.com">ulaganathanperumal1934@gmail.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | 06.01.2021.                                                                                                                                                                   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                                                            |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                                                                            |
| 14.                  | (a) Relevant Forms and (b) Details of authorized representatives are available at:                                                    | NA                                                                                                                                                                            |

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Shriram SEPL Composites Private Limited on 23.12.2020.

2. The creditors of M/s Shriram SEPL Composites Private are hereby called upon to submit their claims with proof on or before 06.01.2021, to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:  
Date and Place:

**P.ULAGANATHAN, M.A., B.L.,**  
**ADVOCATE Enrol No.Ms.967/2015**  
**Insolvency Resolution Professional,**  
**No.144, Alex Street, Panneer Nagar,**  
**Mogappair, Chennai - 600037**  
**Mobile : 98841 00000**

**Perumal Ulaganathan**  
**26.12.2020, Chennai.**